

MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Corporate bodies in India can accept deposits from Non-resident Indians subject to the ceilings prescribed by Companies (Acceptance of Deposits) Rules 1975 and after obtaining necessary clearance from the Exchange Control Department of the Reserve Bank of India.

(b) Concerned efforts are made for dissemination of information through Indian mission abroad about the facilities and opportunities available for Non-resident Indians for investment in India and also about the liberalisation measures taken by the Government from time to time to open up the economy. The efforts have been well received by the NRI investors.

Free sale of improved consumer goods in the country

2546. SHRIMATI CHANDRIKA ABHINANDAN JAIN: Will the Minister of FINANCE be pleased to state:

(a) whether Government have allowed free sale of imported consumer goods by incoming persons in the country;

(b) if so, what are the details thereof; and

(c) what are the objectives for providing these concessions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) Yes, Sir. Hitherto, passengers were not permitted to dispose of goods imported as baggage for a period of 5 years or until such goods had depreciated in value by 50 per cent but with effect from 15th January, 1993 passengers have been permitted to sell the items imported as baggage because it was not possible to enforce these conditions without causing unnecessary incon-

venience to the general public with the limited staff strength of the Customs.

Guidelines to PSUs for investment in foreign banks

2547. SHRI SUNIL BASU RAY:
SHRI SUKOMAL SEN:

Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government had issued guidelines for investment of funds by Public Sector Units in foreign banks; and

(b) if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) and (b) No, Sir. Placement of funds by each PSU is expected to be governed by its commercial judgement and business need consistent with prudential norms of financial management.

Minimising tax burden on Tamil Nadu farmers

2548. SHRI V. RAJAN CHELLAPPA: Will the Minister of FINANCE be pleased to state the manner in which the Central Government is co-ordinating with the State Government of Tamil Nadu to minimise the tax burden on the farmers for the processing of food products?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): Several fiscal concessions, by way of relief in indirect taxes, have been provided in respect of food processing. The Finance Bill, 1993 proposes reduction in import duty on agricultural machinery and implements varying between 55 per cent and 110 per cent to 25 per cent ad valorem. Import duty is also propos-

ed to be reduced on specified machinery required for food processing and preservation from 40 per cent to 25 per cent. Excise duty is proposed to be reduced on refrigerating appliances (other than domestic refrigerators) from 69 per cent to 20 per cent. Further, Minister of Food Processing Industries had also written to the Chief Ministers of all States suggesting reduction of sales tax and octroi on certain processed foods.

सीमा-शुल्क विभाग के कब्जे में अप्रति- बंधित शास्त्र

2549. श्री मोहम्मद अफजल उर्फ मीम अफजल : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) 31-1-1993 की स्थिति के अनुसार मुम्बई, मद्रास, नई दिल्ली और कश्मिक्ता के सीमाशुल्क विभाग के पास

कितने अप्रतिबंधित शास्त्र पिस्तौल, राइफल और रिवाल्वर हैं ; और

(ख) वर्ष 1991-92 के दौरान उक्त अप्रतिबंधित शास्त्र किन-किन व्यक्तियों को दिये गये?

वित्त मंत्रालय में राज्य मंत्री (श्री एम० बी० चन्द्रशेखर मूर्ति) : (क) 31 जनवरी, 1993 की स्थिति के अनुसार मुम्बई, मद्रास, दिल्ली, कलकत्ता के सीमाशुल्क गृहों के पास पिस्तौलों, राइफलों, रिवाल्वरो तथा बन्दूकों जैसे गैर-निषिद्ध बोर के 513 अभिगृहीत। जल्दशुदा हथियार थे।

(ख) उन व्यक्तियों के नाम, जिन्होंने वर्ष 1991-92 के दौरान सीमाशुल्क गृहों से ऐसे जल्दशुदा गैर-निषिद्ध बोर के हथियार खरीदे हैं, विवरण में दिये गये हैं।

विवरण

उक्त व्यक्तियों के नामों को वशनि वाला विवरण जिन्हें वर्ष 1991-92 के दौरान गैर-निषिद्ध बोर के हथियार उरनद्ध कराए गए थे।

क्र.सं०. व्यक्ति का नाम
सर्व श्री

1. तसलीमूद्दीन;
2. श्रीमती उषा सिन्हा;
3. रामेश्वर पटिष्कार
4. के० प्रभाकर राव;
5. ए० पी० गौतम;
6. आर० एल० पी० वर्मा
7. लोकेन्द्र सिंह,
8. बंगाली सिंह.
9. उपेन्द्र नाथ वर्मा;
10. हरयोविन्द सिंह;
11. गोपाल पचेरवाल;
12. ईश दत्त यादव;
13. युफान आजम;

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